

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
CP-1832/2008

IA-24/2024, Contt.Pett.-01/2024, IA-38/2023,
IA-358/2023, IA-385/2023

IN THE MATTER OF:

M/s. Hillcrest Realty SDN. BHD

... Applicant/Petitioner

Versus

M/s. Parshotam Mittal & Ors.

... Respondent

Under Section: 397-398 of Comp. Act

Order delivered on 12.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Abhishek Anand, Adv. Kashish Rehan
Sr. Adv. Jayant Bhushan, Adv. Ranjana Roy, Adv.
Vasudha Sen, Adv. K. Hema

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

In the wake of the order passed in IA-22/2024, let the petitions be listed on 27.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)